

की चीज है वह पूरे राष्ट्र को इक्विटेबली मिले। यही हमारी नीति है और रहेगी और इसके लिए मैं दोबारा उन चीफ मिनिस्टर्स से बातचीत करने की कोशिश करूंगा जिन्होंने फार्मली इन्फार्मली कुछ रेस्ट्रिक्शन्स अपने यहां लगा रखे हैं।

**श्री धर्म सिंह भाई पटेल :** 16 किलोग्राम के मूंगफली के तेल के एक टिन का भाव राजकोट में आज 130-रुपये है, दिल्ली 165-रुपये बम्बई में 170-रुपये और कलकत्ता में 180/-रुपये है। एक ही राष्ट्र में इतना फर्क क्यों है इसको दूर करने के लिए केन्द्रीय सरकार ने क्या किया है।

**SHRI MOHAN DHARIA:** Sir, I am well aware that the price of edible oil have gone up in the country. And, as I stated earlier in this House, the production of edible oils has gone considerably down. We require about 35 lakhs tonnes and we produce only 32 lakhs tonnes which includes vanaspathi also.

Unfortunately, instead of 32 lakhs tonnes, the production now is somewhere in between 25 to 26 lakhs tonnes. Naturally, it has effected both the availability of it as well as its price. So, at the one end we are trying to import as much edible oil as possible and, at the other end, we are trying to take advantage of the coming kharif crops and to have more production of oil seeds. What is needed for the country is a national policy for both oil-seeds and oil. This exercise is being done by the government. Mr. Speaker, Sir, we shall see that we adopt a national policy for both oil and oilseeds.

**SHRI HITENDRA DESAI:** Has the government of Gujarat made any representation in this behalf?

**SHRI MOHAN DHARIA:** The Government of Gujarat have said that because of their difficulties in the State,

they want that they should be allowed to continue with this policy because they cannot disturb the policy for the time being.

**SHRI NARENDRA P. NATHWANI:** As regards the inter-State movement of groundnut the position is very clear that there are no restrictions. I would like to know whether there are any State laws or transport restrictions which indirectly restrict the movement of groundnut?

**SHRI MOHAN DHARIA:** There are laws which can frustrate the intentions of the Central Government. The question is of taking all the States together and to see that they are part of the national policy.

#### **Request from I.T.D.C. Officers' Association**

\*188. **SHRI S. G. MURUGAIYAN:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether I.T.D.C. Officers' Association has requested the Government to hold an enquiry into the conduct of certain senior officers of the Corporation during the emergency; and

(b) if so, the facts thereof and Government's reaction thereto?

**पर्यटका और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) :** (क) जी, हां।

(ख) संगठन द्वारा लगाये गये आरोप आपातकाल के दौरान ज्यादतियों, भ्रष्टाचार गलत पदोन्नतियों व नियक्तियों तथा अन्य शिकायतों से संबंधित है। इसकी जांच की जा रही है, कुछ की जांच केन्द्रीय जांच ब्यूरो द्वारा की जा रही है तथा कुछ की निगम द्वारा विभागीय तौर पर।

**SHRI S. G. MURUGAIYAN:** Will the hon'ble Minister be kind enough to speed up the proposed enquiry and also take action against those who are guilty?

श्री पुरुषोत्तम कौशिक : अध्यक्ष महोदय, जसा मैंने कहा है—जांच चल रही है, जांच रिपोर्ट आने पर निश्चित रूप से समुचित कार्यवाही की जायगी ।

श्री रामधारी शास्त्री : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि ये कौन-कौन से अधिकारी हैं और किन-किन पदों पर हैं जिन के खिलाफ जांच हो रही है ?

श्री पुरुषोत्तम कौशिक : नाम तो उन्होंने नहीं दिया है, लेकिन जितनी भी शिकायतें आई हैं, उन की जांच हो रही है ।

**Import Licences issued to M/s. Paramount Engineering Works, Lucknow**

\*190. DR. MURLI MANOHAR JOSHI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether import licences/release orders were issued to M/s. Paramount Engineering Works, Lucknow during the last three years;

(b) if so, the value of the licences granted each year;

(c) whether representations from several Members of Parliament had been received that a former Minister had used undue influence in getting the licences issued in favour of the said company; and

(d) whether any enquiry into the issue of licences to the said firm had been ordered and if so, the result thereof?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):

(a) No, Sir.

(b) Does not arise.

(c) There were allegations against grant of licences to this firm in the earlier periods.

(d) The matter is being investigated by the Central Bureau of Investigation.

DR. MURLI MANOHAR JOSHI: Mr. Speaker, Sir, I would like to know what were the allegations and against whom were they levelled? Secondly, whether the following allegations were levelled:

(1) That the former Union Minister, Shri Chandrajit Yadav had substantial interest in the company and the Chief Controller of Imports and Exports granted the licences of the recommendations of the Minister concerned.

(2) that although there were nothings on the files which proved the existence of the letter of recommendation of the Minister yet the letter was removed from the file.

Thirdly, whether this company cornered crores of rupees by selling the costly imported material in the black market and then evaded the actual verification with the connivance of the Estate Industries Department and the Chief Controller of Imports and Exports on the plea that the records were destroyed in fire in 1972 when this matter was raised in this House and the other House? Now the question arises whether the fire was deliberate and whether the factory premises were insured and whether any claims were preferred by the Company and how did it happen that import licences to the tune of about one crore of rupees were issued from 1969 onwards? Whether any verification regarding the actual use was ever made? Whether any allegations were levelled or not?

SHRI MOHAN DHARIA: It is really a very strange case and it is being investigated by the Central Bureau of Investigation. From the records, it